GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
STARRED QUESTION NO. 26
ANSWERED ON TUESDAY, THE 8TH JULY, 2014

MODALITIES ADOPTED BY PRIVATE COMPANIES IN ESCAPING CSR

QUESTION

*26. DR. R. LAKSHMANAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether private companies are adopting clandestine modalities to escape Corporate Social Responsibility (CSR);

(b) if so, the details thereof;

(c) whether Government has identified such operations/modalities adopted by companies and whether any action has been taken against them; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) to (d): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF RAJYA SABHA STARRED QUESTION NO. 26 FOR 08th JULY, 2014 REGARDING MODALITIES ADOPTED BY PRIVATE COMPANIES IN ESCAPING CSR

(a) to (d): The provisions of Corporate Social Responsibility (CSR) under Section 135 of the Companies Act, 2013 and Rules made thereunder have come into force only recently, i.e., 01.04.2014. Companies are thus generally at a preliminary stage of undertaking CSR activities like setting up of CSR Committees and formulation of their respective CSR Policies by such Committees and their approval by the Board. Further, so far no such incident has come to the notice of the Government.

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